

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 1858 - JK (LD) of 2026
DATED:- 10 - 02 - 2026

Sanction is hereby accorded to the appointment of Mr. Mansoor Ahmad (JKAS) Under Secretary Tourism Department as Officer In-charge (OIC) Litigation in case bearing WP(C) No. 1158/2021 titled M/s Ikraft Software Private Limited Ltd. Vs. Union Territory of J&K and others including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated: 10.02.2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Tourism Department.
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Jawad Murtaza Khan)

Assistant Legal Remembrancer